

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 14<sup>TH</sup> MARCH, 2007 AT 9.30 A.M.**

### **I. QUESTIONS**

Questions entered in the separate list to be asked and answers given.

### **II. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.**

RESUMPTION of discussion on the following motion moved by Shri Karan Singh Dalal, M.L.A. on the 12<sup>th</sup> March, 2007, namely :-

“That an address be presented to the Governor in the following terms :-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 9<sup>th</sup> March, 2007 at 2.00 P.M.’.”

### **III. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2006-2007 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.**

- (i) THE FINANCE MINISTER to present the Supplementary Estimates (Second Instalment)-2006-2007.
- (ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (Second Instalment)-2006-2007.

### **IV. SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT)-2006-2007.**

1. Discussion on the estimates of expenditure charged on the revenue of the State.
  2. Discussion and Voting on the Demands for Supplementary Grants.
- |              |            |   |  |
|--------------|------------|---|--|
| Demand No. 1 | A MINISTER | to move that a Supplementary sum not exceeding <b>Rs. 27,38,000/-</b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 1- Vidhan Sabha.</u></b>             | Supplementary Estimates (Second Instalment) 2006-2007<br>Pages 1-3   |
| Demand No. 2 | A MINISTER | to move that a Supplementary sum not exceeding <b>Rs. 10,53,15,000/-</b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No.2- General Administration.</u></b> | Supplementary Estimates (Second Instalment) 2006-2007<br>Pages 4-13  |
| Demand No. 3 | A MINISTER | to move that a Supplementary sum not exceeding <b>Rs. 9,11,04,000/-</b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 3- Home.</u></b>                   | Supplementary Estimates (Second Instalment) 2006-2007<br>Pages 14-21 |
| Demand No. 5 | A MINISTER | to move that a Supplementary sum not exceeding <b>Rs. 2,38,87, 000/-</b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 5- Excise &amp; Taxation.</u></b> | Supplementary Estimates (Second Instalment) 2006-2007<br>Pages 22-24 |

Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 3,72,28,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 7- Other Administrative Services.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 28-34
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 48,47,43,000/-</u></b> for revenue expenditure and <b><u>Rs. 21,87,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 8- Buildings &amp; Roads.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 35-41
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 22,95,31,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 9- Education.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 42-45
Demand No. 10	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 34,66,65,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 10- Medical &amp; Public Health.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 46-48
Demand No. 11	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 31,08,27,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 11- Urban Development.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 49-52
Demand No. 12	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 1,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 12- Labour &amp; Employment.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 53-54
Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 188,67,02,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 13- Social Welfare and Rehabilitation.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 55-69
Demand No. 14	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 8,38,98,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 14- Food &amp; Supplies.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 70-72

Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 2161,14,82,000/-</u></b> for revenue expenditure and <b><u>Rs. 367,40,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 15-Irrigation.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 73-78
Demand No. 16	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 6,25,39,000/-</u></b> for revenue expenditure and <b><u>Rs. 4,11,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 16-Industries.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 79-88
Demand No. 17	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 17,32,27,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 17-Agriculture.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 89-93
Demand No. 20	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 1,28,30,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 20-Forests.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 94-95
Demand No. 21	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 44,68,25,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 21-Community Development.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 96-105
Demand No. 22	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 5,42,82,000/-</u></b> for revenue expenditure and <b><u>Rs. 3,49,98,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 22-Co-operation.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 106-109
Demand No. 23	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 11,03,68,000/-</u></b> for revenue expenditure and <b><u>Rs. 1,91,15,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 23-Transport.</u></b>	Supplementary Estimates (Second Instalment) 2006-2007 Pages 110-115

Demand No. 24	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 3,00,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 24- Tourism.</u></b>	Supplementary Estimates (Second Instalment) 2006- 2007  Pages 116-117
Demand No. 25	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 6,33,90,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2007 in respect of <b><u>Demand No. 25- Loans &amp; Advances by State Government.</u></b>	Supplementary Estimates (Second Instalment) 2006- 2007  Pages 120-121

**CHANDIGARH:  
THE 13<sup>TH</sup> MARCH, 2007.**

**SUMIT KUMAR,  
SECRETARY.**